

tional cost. As reservations have already been made for the members of the Scheduled Castes and Scheduled Tribes under the Craftsmen Training scheme of the Government of India under which Government Pay Rs. 45/- p. m. per trainee as stipend, the need for invoking Sec. 8(5) and (6) of the Act has not arisen.

TRIBES UNDER THE STATISTICS OF S. C. & S.T. APPRENTICES ACT, 1961

3080. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have collected or propose to collect the necessary information and statistics regarding Scheduled Castes and Tribes under the provisions of Section 19 (2) of Apprentices Act, 1961 as well as under the provisions of the Collection of Statistics Act, 1953; and

(b) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No.

(b) The returns prescribed under Sec. 19 of the Apprentices Act 1961 are intended to watch the progress of the Apprentices in the particular trades.

The Apprentices Act, 1961 does not provide for any specific reservation of training places for Scheduled Caste and Scheduled Tribe candidates. The employers have entire discretion to select for training any candidate, provided he is over 14 years of age and satisfies the relevant standards of education and physical fitness. The opportunity of apprenticeship training is open to all persons including Scheduled Caste and Scheduled Tribe candidates. It is not, therefore, considered necessary to collect information and Statistics regarding Scheduled Caste and Scheduled Tribe apprentices separately.

REHABILITATION CENTRES FOR DISPLACED PERSONS FROM EAST PAKISTAN

3081. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of rehabilitation centre set up since Partition for the displaced persons from East Pakistan in different

States and Territories other than West Bengal;

(b) the exact locations and the names of these centres, State-wise;

(c) the land area and the number of villages set up in each of these centres;

(d) the existing population of displaced persons in each of the centres; and

(e) whether complete census is proposed to be taken shortly to take stock of the present situation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

हरियाणा से कलकत्ता को मोटे अनाज का निर्यात

3082. श्री प्रकाशचौर शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में हरियाणा से कलकत्ता को जो मोटा अनाज भेजा गया था उस समय भेजा गया था जब केन्द्रीय सरकार ने इस संबंध में कोई आदेश जारी नहीं किये थे,

(ख) क्या यह भी सच है कि यदि उपर्युक्त अनाज को जन्त किया गया तो अनाज के बहुत से व्यापारियों को अत्यधिक कठिनाई का सामना करना पड़ेगा ;

(ग) क्या यह अनाज उतार कर सुरक्षित स्थानों पर रखा गया है अथवा वह अब भी सड़ रहा है; और

(घ) इस सम्बन्ध में कब तक अन्तिम निर्णय किये जाने की संभावना है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहब शिन्डे) : (क) जी नहीं। हरियाणा से ज्वार तथा बाजरा के बाहर भेजने पर